

**Complaint against management of Naya-gaon unit of C.C.I. regarding underweighment of cement bags**

2819. SHRI BHEEKHABHAI: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are aware of the fact that the management of Naya-gaon unit of Cement Corporation of India management was accused of under-weighment of every cement bag;

(b) whether any F.I.R. was lodged against management;

(c) whether local people made an agitation against the management against under-weighment; and

(d) at what stage the case stands?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI VIRBHADRA SINGH): (a) to (d). Naya-gaon cement unit of the Cement Corporation of India was charge-sheeted by the Weights and Measures Department of the State Government of Madhya Pradesh for under-weighment of cement bags outside the precincts of the factory. The Corporation has stated that there was no case of short-weight in bags either at the time of packing, weighment and/or despatches from the factory. Out of the four cases charged by that Department, against the Corporation, two were dismissed and the other two are *sub-judice*.

The Corporation has stated that no agitation against the management on account of under-weighment had taken place.

**Inhuman Treatment to Nepali Speaking Indian Citizen by Railway Police and Assam Rifle Police**

2820. SHRI ANANDA PATHAK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received any representation from the All Garo Hills Nepali Students' Union complaining about the inhuman treatment perpetrated by Railway Police and Assam Rifle Police on the Nepali Speaking Indian citizens at

different Railway Stations of Assam and Assam West Bengal border while undertaking journey to and from North East Region; and

(b) if so, what steps Government have taken to ensure the safety and security of such person and save them from such harassment?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) Yes, Sir.

(b) While denying the allegation of harassment the State Government have stated that Nepalee nationals entering Assam are required to obtain "Restricted Areas Permits" from competent authorities. As the police have to conduct necessary checks and verification, this should not be a matter of resentment by Nepalees. However, it is the endeavour of the Government that no Indian citizen of Nepalee origin is harassed and necessary instructions have been issued to the authorities concerned in this regard.

**2 लाख मिश्रित कोक के लिये निविदाये**

2821. श्री राजनाथ सोनकर शास्त्री: क्या इस्यात और खान मंत्री यह बताने की कृपा करेंगे कि :-

(क) क्या 2 लाख टन मिश्रित कोक की बिक्री के लिए भिलाई हस्तपाल संयंत्र द्वारा 14 जून, 1982 को बावन ठेकेदारों से निविदाएं आमंत्रित की गई थीं और कागजों पर अधिक मूल्य दिखाकर मेसर्स कोक फीडर्स को कोक बेच दिया गया था;

(ख) क्या कोक उठाने के लिए 10 से 12 महीने के समय के बजाय उन्हें 24 महीने का समय दिया गया था और उन्हें 324 लाख रुपये के बजाय 15 लाख रुपये की बैंक गारंटी देने की भी अनुमति दी गई थी; और

(ग) यदि हां तो इस संबंध में पूरी ब्यौरा क्या है और उसके लिए उत्तरदायी व्यक्ति के विरुद्ध सरकार द्वारा क्या कदम उठाये जा रहे हैं ?